GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.726 TO BE ANSWERED ON 21.07.2016

INVESTMENT IN POWER SECTOR

726. SHRI RAOSAHEB DANVE PATIL: SHRI RAVNEET SINGH:

Will the Minister of POWER be pleased to state:

- (a) whether the Government proposes to increase investment in power sector, if so, the details thereof indicating the quantum of estimated investments by 2030;
- (b) whether the Government proposes to invite foreign investment in power sector, if so, the details thereof and the modalities worked out in this regard;
- (c) whether the Government proposes to undertake structural reforms in the sector, if so, the details thereof; and
- (d) the details of industrial houses in the country which have formulated plans to invest in power sector and the details of the capacity and locations of the power

plants for which Government has been consulted by those houses?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

- (a): Preliminary estimation of the Nineteenth Electric Power Survey (EPS) by Central Electricity Authority (CEA) reveal that a sum of around Rs.32 lakh crore would be required for meeting the expenditure on generation, transmission and distribution alone during the period 2017-2027. Over and above this, there would be commensurate investments required for research and development, manpower needs, energy conservation measures etc.
- (b): The Government of India has notified the FDI policy under which 100% foreign investment in generation (except nuclear power), transmission and distribution has been allowed through the automatic route. Also, setting up of generating plants is delicensed. Any foreign or Indian Company, that wants to build and operate the generating plant is not required to take permission of any government, other than abiding by the extant rules and regulations.

- (c): Reforms in power sector is an ongoing process. So far, the enactment of Electricity Act, 2003 along with the policies and regulations made thereunder have brought in comprehensive reform in the electricity sector with the overall objective of extending benefits to the end consumers and balanced growth of the sector. To achieve the objectives of efficiency and for giving choice to consumers through competition in different segments of electricity market, Government, through the proposed Electricity (Amendment) Bill, 2014 has been suggested the concept of multiple supply licensees by segregating the carriage from content in the distribution sector and determination of tariff based on market principles, while continuing with the carriage (distribution network) as a regulated activity.
- (d): Generation has been delicensed in the Electricity Act 2003 and developers don't need to approach Government to set up power plants except for taking statutory clearances. Only in the case of hydro plants costing more than Rs.1,000 crore, the developers have to obtain a concurrence from the Central Electricity Authority. The list of hydro plants where concurrence has been awarded by CEA is Annexed.

ANNEX REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 726 TO BE ANSWERED IN THE LOK SABHA ON 21.07.2016.

Hydro Electric Schemes Concurred by CEA

SI	Scheme/ Sector/	Agency	Installed	CEA Concurrence
No	State		Capacity (MW)	
1	Miyar/Private/HP	MHPCL	120	07.02.2013
2	New Ganderwal /State /J&K	JKSPDC	93	10.6.14
3	RupsiyabagarKhasiyabara /Central / Uttarakhand	NTPC	261	16.10.08
4	Teesta St-IV / Central /Sikkim	NHPC	520	13.05.10
5	Dibbin /Private /Ar. Pradesh	KSKDHPL	120	04.12.09
6	Nyamjang Chhu / Private /Ar. Pradesh	BEL	780	24.03.11
7	Tawang St-I /Central /Ar. Pradesh	NHPC	600	10.10.11
8	Tato-II /Private /Ar. Pradesh	THPPL	700	22.5.12
9	Tawang St-II /Central /Ar. Pradesh	NHPC	800	22.09.11
10	Siyom/Private /Ar. pradesh	SHPPL	1000	17.12.13
11	Kalai-II/Private /Ar. Pradesh	Kalai PPL	1200	27.3.15
12	Heo /Private /Ar. Pradesh	HHPPL	240	28.07.15
13	Tato-I /Private /Ar. Pradesh	SHPPL	186	28.10.15
14	Dikhu /Private /Nagaland	NMPPL	186	31.03.14
15	ChangoYangthang Private /H. P.	MPCL	180	31.03.14
16	Chhatru /Private /H.P.	DSC	126	15.1.2015
17	Devsari / Central /Uttarakhand	SJVNL	252	07.08.12
18	Matnar /State /Chhattisgarh	CSPCPL	60	19.08.04
19	Lower Siang /Private /Ar. Pradesh	JAVL	2700	16.02.10
20	Hirong /Private /Ar. Pradesh	JAPL	500	10.04.13
21	Etalin /Private /Ar. Pradesh	EHEPCL	3097	12.07.2013
22	TalongLonda /Private /Ar. Pradesh	GMR	225	16.08.2013
23	Naying /Private /Ar. Pradesh	NDSCPL	1000	11.09.2013
24	Kynshi – I/Private/Meghalaya	AKPPL	270	31.3.2015
25	Lower Kopili/State/ Assam	APGCL	120	24.05.16
26	Kiru/Central/J&K	CVPPL	624	22.01.16 Meeting date
27	Kotlibhel St-IA /Central /Uttarakhand	NHPC	195	03.10.06
28	Kotlibhel St-IB /Central/Uttarakhand	NHPC	320	31.10.06
29	Kotlibhel St-II /Central/Uttarakhand	NHPC	530	30.11.06
30	Alaknanda /Private / Uttarakhand	GMRL	300	08.08.08
31	PakalDul /Central /J&K	CVPP	1000	03.10.06
32	Kutehr /Private /H.P.	JSWEPL	240	31.8.10
33	Nafra /Private /Ar. Pradesh	SNEL	120	11.02.11
34	Demwe Lower / Private /Ar. Pradesh	ADPL	1750	20.11.09
35	Athirappilly /State /Kerala	KSEB	163	31.03.05
	Total		20578	
